NATIONAL COMPANY LAW TRIBUNAL KOLKATA BENCH` KOLKATA

C.P (IB) No.710/KB/2017

Present: 1. Hon'ble Member (J) Shri Vijai Pratap Singh

2. Hon'ble Member (J) Shri Jinan K.R

ATTENDANCE-CUM-ORDER SHEET OF THE HEARING ON 08th January 2018, 10.30 A.M

Name of the Company Under Section		Jai Prakash Overseas Finance LtdVs- Techno Fab Manufacturing Ltd. 7 IBC		
1, \		garwal	F.C.	tranay galwa
2.	Asuel J	lengupta	C. D	A) Leeged

ORDER

Ld. Counsel for the financial creditor and the corporate debtor is present.

Ld. Counsel for the for the corporate debtor has sought leave of the Court for filing Vakalatnama along with the objection. Prayer is allowed. Corporate debtor may file Vakalatnama along with the Board Resolution and reply within 7 days with a copy in advance to the opposite party. Thereafter rejoinder, if any, may be filed within 7 days with a copy in advance to the opposte party.

List it on 30/01/2018 for admission.

(Jinan K.R.)

81

Member (J)

(V.P.Singh) Member (J)